The

Kolkata



Gazette

सत्यमेव जयते

Extraordinary
Published by Authority

VAISAKHA 10]

WEDNESDAY, APRIL 30, 2025

[SAKA 1947

PART III—Acts of the West Bengal Legislature.

### GOVERNMENT OF WEST BENGAL

#### LAW DEPARTMENT

Legislative

#### **NOTIFICATION**

No. 489-L.—30th April, 2025.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

# West Bengal Act XXV of 2022

THE WEST BENGAL LAND REFORMS AND TENANCY TRIBUNAL (AMENDMENT) ACT, 2022.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette*, *Extraordinary*, of the 30th April, 2025.]

An Act to amend the West Bengal Land Reforms and Tenancy Tribunal Act, 1997.

Whereas it is expedient to amend the West Bengal Land Reforms and Tenancy Tribunal Act, 1997, for the purposes and in the manner hereinafter appearing;

West Ben. Act XXV of 1997.

It is hereby enacted in the Seventy-third Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Land Reforms and Tenancy Tribunal (Amendment) Act, 2022.

## The West Bengal Land Reforms and Tenancy Tribunal (Amendment) Act, 2022. (Section 2.)

(2) Save as otherwise provided, this section shall come into force with immediate effect, and the other provisions of this Act shall come into force on such date, as the State Government may, by notification in the *Official Gazette*, appoint and different dates may be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.

Amendment of section 4 of West Ben. Act XXV of 1997.

- 2. In the West Bengal Land Reforms and Tenancy Tribunal Act, 1997, in section 4,—
- (1) in sub-section (2),—
  - (a) in clause (a), for the words "The Chairman and the Judicial Member shall be appointed by the Governor in consultation with the Chief Justice", the words "The Chairman and the Judicial member shall be appointed by the State Government in consultation with the Chief Justice" shall be substituted;
  - (b) for clause (b), the following clause shall be substituted:—
    - "(b) The Administrative Member shall be appointed by the State Government on the recommendation of the Selection Committee of three members constituted by the State Government of which the Chairman shall be a sitting Judge of the High Court nominated as such by the Chief Justice and two other Members nominated by the State Government.";
- (2) for sub-section (8), the following sub-section shall be substituted:—
  - "(8) The Chairman and any other Member shall not be removed by the State Government from his office except on the ground of proved misbehaviour or incapacity, after an inquiry made by the Chief Justice or by a sitting Judge of the High Court as may be nominated by the Chief Justice in which such Chairman or other Member had been informed of the charges against him and given a reasonable opportunity of being heard in respect of the charges:

Provided that for the aforesaid inquiry the State Government may, by rules, regulate the procedure for the investigation of misbehaviour or incapacity of the Chairman or any other Member.".

By order of the Governor,

PRADIP KUMAR PANJA, Pr. Secy. to the Govt. of West Bengal, Law Department.